

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

INDEX

S no.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 43, M/s PP Texofab Pvt. Ltd.	1 – 6
2.	Supporting Affidavit	7 – 8
3.	<u>ANNEXURE R-1:</u> A copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures.	9 – 31
4.	Vakalatnama and Board Resolution	32 – 33
5.	Copy of Aadhar Card	34
6.	Proof of Service	35

FILED THROUGH:

Sb

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 43- M/s PP Texofab Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati ...Applicant

Versus

State of Haryana & Ors. ...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 43, M/S PP TEXOFAB PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s PP Texofab Pvt. Ltd., Respondent No. 43, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 43 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 13.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance on certain grounds, including allegation primarily pertain to effluent management practices, fresh water consumption, operation status of PETP, effluent characteristics, and sludge disposal records.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest detailed and reasoned response to the

HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. At the outset, the Answering Respondent submits that the allegations raised in the Joint Committee Report are based on inaccurate assumptions and misinterpretations, not reflecting the actual compliance status of the Answering Respondent. The Answering Respondent has already addressed these points comprehensively in its reply to the Show Cause Notice issued by the Haryana State Pollution Control Board (HSPCB).
- 4.4. That regarding the allegation of specific effluent generation being higher than specific freshwater consumption, the Answering Respondent categorically states that the unit utilizes slasher dyeing machines operating at a liquor ratio of 1:7, influencing freshwater consumption. Proper records have been maintained meticulously, and the apparent discrepancies arose from a clerical error which has since been rectified. Enhanced training has also been provided to relevant staff, ensuring accurate record-keeping henceforth.
- 4.5. That with respect to the effluent characteristics, specifically the allegation concerning high Total Dissolved Solids (TDS) at the PETP outlet indicating potential dilution, the Answering Respondent strongly refutes this as baseless. The Answering Respondent's dyeing operations utilize chemicals with inherently lower COD outputs compared to conventional alternatives. Any minor deviations recorded on the inspection day have been rectified through rigorous internal monitoring, regular testing by NABL-accredited laboratories, and continuous training for operational staff. Recent tests

conclusively demonstrate compliance with prescribed norms, indicating no dilution or malpractice.

- 4.6. That regarding the allegation of improper sludge disposal record maintenance, the Answering Respondent submits that robust and structured record maintenance mechanisms have been implemented. Proper documentation and systematic tracking practices have been established, confirming full compliance with regulatory requirements.
- 4.7. That addressing the allegation concerning the PETP unit being non-operational during the inspection, the Answering Respondent clarifies that its operations are based on a batch processing system, resulting in intermittent effluent generation. Consequently, on the inspection day, dyeing processes were inactive, naturally causing limited visible inflow at the PETP inlet. However, biological treatment processes within the PETP remained fully operational to maintain essential bio-culture. Such intermittent operation is consistent with standard industrial practices and does not indicate non-compliance.
- 4.8. That the Answering Respondent strongly objects to the speculative assertion made by the Joint Committee regarding possible dilution practices within the PETP. The Answering Respondent categorically states that there is neither any arrangement nor a facility for dilution within its premises. All effluent generated undergoes proper treatment and is discharged directly into the authorized HSIIDC sewer line, strictly in adherence to prescribed guidelines. Freshwater consumption data consistently remains within approved limits, conclusively ruling out any possibility of dilution.

- 4.9. That procedural irregularities exist in the issuance of the Show Cause Notice based on the Joint Committee's inspection findings. Specifically, the significant delay between the inspection date and the issuance of the Show Cause Notice raises concerns regarding adherence to procedural fairness and natural justice principles. The Answering Respondent further highlights its valid Consent to Operate (CTO), effective until 2027, underscoring its recognized compliance at the time of renewal.
- 4.10. That it is pertinent to mention that annual inspections conducted by the Central Pollution Control Board (CPCB) consistently affirm the Answering Respondent's compliance with all environmental norms. These regular assessments confirm the efficient functioning of the PETH, the adherence to regulatory limits, and clearly negate any unauthorized dilution practices or environmental malpractices.
- 4.11. That adverse action based on these unfounded allegations would significantly disrupt operations, severely impacting numerous employees, ancillary businesses, and the overall regional industrial and economic landscape.
- 4.12. In view of the aforementioned detailed clarifications, it is respectfully prayed that the findings contained in the Joint Committee Report be reconsidered. The Answering Respondent further requests an independent re-inspection to conclusively establish its compliance status and to ensure fairness and transparency in the proceedings.
- 4.13. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial

operations and prays for a just and fair assessment of its compliance status.

5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 43- M/s PP Texofab Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

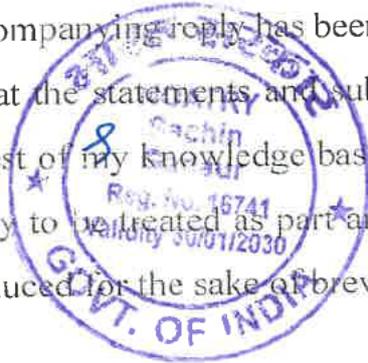
State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, RAVINDER KUMAR S/o HAZARI LAL, aged about 45 years R/o VPO Ranipur Teh Pathankot, Dist- Pathankot, (Punjab) PIN- 145023, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 43, M/s Pp Texo Fab Pvt. Ltd. , having its office at Plot no. 494 phase-II Industrial Eatate Barhi Sonipat, Haryana-131001, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



1428
 27/2/24


DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

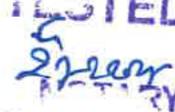
Verified at Ganaur on this 25-Feb day of 2025.



DEPONENT



1475
27/2/25

ATTESTED

NOTARY
Ganaur Dist. Ganpat

ANNEXURE R-1

HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat

Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



9

No. HSPCB/SR/2025/ 2659

Dated: 2/01/25

To

M/ PP Texofab Pvt. Ltd.,
PLOT NO 494 HSIIDC PH II BARHI,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 13.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Weaving, Dyeing, Finishing having CTO valid upto 30.09.2027.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Specific effluent generation is higher than specific fresh water consumption, indicating that either fresh water consumption/effluent generation/effluent discharge logbook is not properly maintained or actual production is higher than the reported production.
2. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.3	7.2	6.0-9.0	<ul style="list-style-type: none">• Unit has biological treatment in PETP• High reduction in pollution parameter (TDS) indicating dilution with freshwater in PETP at different stages• High TDS at PETP outlet <p>Non-Complying (Discharge norms & dilution)</p>
BOD (mg/l)	266	48	500	
COD (mg/l)	855	195	1400	
TSS (mg/l)	162	42	1500	
TDS (mg/l)	3764	2128	2100	

3. Sludge disposal record not maintained properly.

4. PETP unit was found non-operational, however aeration tank was operational and waste water stored in various PETP units and treated effluent was also stored in underground tank.

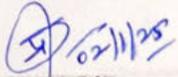
Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonepat Region.

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.


Regional Officer,
Sonepat Region.

Date: 07.02.2025

To
The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sector-15, Sonipat, Haryana

SUBJECT: REPLY TO SHOW CAUSE NOTICE NO. HSPCB/SR/2025/ 2659
DATED 02.01.2025

RE: HSPCB LETTER NO. HSPCB/SR/2025/ 2659 DATED 02.01.2025,
RECEIVED ON 02.01.2025

Respected Sir,

This is in reference to the Show Cause Notice (in short "SCN") dated 02.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance regarding specific effluent generation, effluent characteristics, sludge disposal records, and the operational status of the Primary Effluent Treatment Plant (PETP).

COMPANY BACKGROUND

M/s PP Texofab Pvt. Ltd. is a reputed industrial unit engaged in **Weaving, Dyeing, and Finishing** operations, located at **Plot No. 494, HSIIDC, Phase II, Barhi, District Gannaur, Sonipat, Haryana**. Our unit strictly adheres to environmental compliance norms and is committed to sustainability and responsible industrial practices.

We operate a **state-of-the-art wastewater treatment system**, ensuring that effluent treatment is carried out as per prescribed norms. Our company continuously invests in cleaner production technologies, efficient resource utilization, and environmentally friendly manufacturing processes. Our **Consent to Operate (CTO)** is **valid until 2027**, which further affirms our compliance with pollution control regulations.

REPLY TO SPECIFIC ALLEGATIONS

1. SPECIFIC EFFLUENT GENERATION HIGHER THAN SPECIFIC FRESH WATER CONSUMPTION

Observation in SCN: Specific effluent generation is higher than specific freshwater consumption, indicating potential misreporting in logbooks or underreported production.

Response:

- a. Our unit employs **slasher dyeing machines** that operate at a **1:7 liquor ratio**, which directly influences our specific freshwater consumption. The records for production and water consumption have been reviewed, and we confirm the correctness of our specific freshwater consumption figures.
- b. A clerical mistake occurred in the analysis of specific effluent generation, which has been rectified. Training has been provided to the responsible staff to ensure accuracy in record-keeping.
- c. Our **water meters have been calibrated**, and logbooks for **water consumption and production records** are maintained meticulously. Copies of these records are attached as **ANNEXURE A**.
- d. A more **robust monitoring mechanism** has been implemented to ensure accurate data recording and reporting.

2. **EFFLUENT ANALYSIS REPORT INDICATING DEVIATIONS FROM PRESCRIBED LIMITS**

Observation in SCN: Effluent parameters such as TDS at the PETP outlet were found to be higher than the permissible limits.

Response:

- a. Our **Denim slasher dyeing machines** use a combination of **indigo dye, hydrochloric acid, and other dyestuffs**, which differ from conventional chemicals. A review of the **Material Safety Data Sheets (MSDS)** confirms that the **Chemical Oxygen Demand (COD) release from our chemicals is lower** compared to traditional alternatives.
- b. On the day of inspection, a slight deviation in **TDS levels** was observed. In response:
 - o We have **enhanced monitoring and testing** of effluent discharge parameters.
 - o We have engaged **NABL-accredited laboratories** for third-party verification.
 - o Routine **TDS testing at PETP inlet and outlet** has been initiated, and the latest results indicate compliance.
- c. **Training programs** have been conducted for operational staff to ensure adherence to ETP operating protocols.
- d. Testing reports, calibration reports, and training records are attached as **ANNEXURE B**.

3. **SLUDGE DISPOSAL RECORDS NOT MAINTAINED PROPERLY**

Observation in SCN: Records of sludge generation and disposal were found to be deficient.

Response:

- a. We have implemented a **dedicated format for monitoring sludge generation and disposal**.
- b. Our records are updated and systematically maintained.
- c. Copies of the **updated sludge disposal records** are enclosed as ANNEXURE C.

4. **PETP UNIT FOUND NON-OPERATIONAL DURING INSPECTION**

Observation in SCN: PETP unit was found non-operational; however, the aeration tank was functional, and wastewater was stored in various PETP units and underground tanks.

Response:

- a. Our facility operates on a **batch production process**, not a continuous process. Therefore, effluent generation is intermittent.
- b. On the day of inspection, **dyeing operations were not active**, which resulted in the PETP inlet appearing non-operational.
- c. However, **biological treatment units were operational** to maintain the **bio-culture** required for wastewater treatment.
- d. This is a **standard operational practice** and does not indicate non-compliance.

5. **OBJECTIONS TO THE SHOW CAUSE NOTICE**

5.1 **Lack of Evidence Supporting Allegations**

The Notice is based on an **assumption of non-compliance** rather than tangible evidence. The inspection team found no provision for dilution, and no scientific justification has been provided for the alleged non-compliance.

5.2 **Procedural Lapses in Issuing the Notice**

- o **Section 27 of the Water Act, 1974** states that Consent to Operate (CTO) cannot be granted to non-compliant units. Since our CTO was renewed on <<_>>, the allegations of non-compliance appear inconsistent with our approved status.
- o The Notice was issued in **January 2025**, months after the inspection in **August 2024**, making the timing of its issuance questionable.
- o No opportunity has been given to us to conduct an independent verification before raising allegations, violating principles of natural justice.

5.3 No procedure or facility to discharge untreated wastewater or dilution was found by the inspection team on their visit.

- At the outset, we strongly object to the allegations made in the Show Cause Notice, as they are based on mere assumptions rather than actual findings. Our unit does not have any procedure or facility to discharge untreated wastewater at any location other than the designated HSIIDC line. The entire effluent generated from our Primary Effluent Treatment Plant (PETP) is directly discharged into the HSIIDC line in a controlled and compliant manner, ruling out any possibility of dilution.
- During the inspection conducted by the Joint Team, no arrangement, provision, or evidence of dilution or unauthorized discharge of untreated effluent was found at our premises. This clearly indicates that the allegations in the notice are speculative and not backed by any concrete findings. In the absence of any factual basis, no action—let alone the closure of our unit—should be taken solely on the basis of assumptions.

5.4 Water Consumption Data does not reflect usage of freshwater for dilution:

- Upon reviewing our logbooks and recorded water consumption data, it is evident that our unit has consistently operated within the prescribed freshwater consumption limits. We respectfully submit that the allegation of dilution appears to be based on an assumption that extra freshwater was added to the effluent.
- However, since our total freshwater usage remains well within the approved limits, the possibility of dilution simply does not arise. Dilution, by its nature, requires an excess influx of fresh water, which is not reflected in our records. We sincerely believe that our Effluent Treatment Plant (ETP) is functioning effectively, ensuring compliance through efficient treatment processes rather than any form of dilution.
- In light of this, we request a reconsideration of this observation, as it may not accurately reflect our operational reality.

5.5 Annual inspections by the Central Pollution Control Board (CPCB)

- Furthermore, our unit undergoes annual inspections by the CPCB, in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

6. COMPLIANCE WITH RECOMMENDATIONS AND CORRECTIVE ACTIONS

Without prejudice to the above and to our rights and legal remedies available under the law, we have ensured full compliance with all recommendations issued by the Board. The following actions have been undertaken:

- a. We have implemented **daily monitoring** of effluent characteristics, including TDS and COD levels, through NABL-accredited laboratories.
- b. **Record Maintenance:** All logbooks for **freshwater consumption, effluent discharge, and sludge disposal** are now systematically maintained.
- c. **Training Programs:** Operators have been trained on **proper data recording and PETP operational procedures**.
- d. **Robust Monitoring Mechanism:** A comprehensive monitoring system has been put in place to **ensure strict compliance with regulatory requirements**.

Our compliance with the recommendations and our response to the allegations should not be construed as an admission of any non-compliance or wrongdoing.

7. SOCIO-ECONOMIC IMPACT OF POTENTIAL CLOSURE

- a. **Employee Livelihoods:** Our unit provides **employment to a large workforce**, and any abrupt closure would significantly impact their families' economic stability.
- b. **Supplier and Vendor Dependency:** Multiple small businesses and suppliers depend on our operations for their sustenance.
- c. **Industrial Growth:** We are actively contributing to the state's industrial growth and economic development, and any punitive action would have **negative cascading effects**.

8. IN LIGHT OF THE ABOVE, WE RESPECTFULLY REQUEST THE FOLLOWING:

- a. **Withdrawal of the SCN** as the alleged violations have been addressed and compliance measures implemented.
- b. Consideration of our **corrective actions** and adherence to environmental norms.
- c. **Provision for re-inspection** with independent third-party validation to ensure fairness and accuracy.

We reaffirm our commitment to environmental compliance and sustainable industrial operations. We request your kind reconsideration and a fair resolution of this matter.

Thanking you.

For M/s PP Texo Pvt. Ltd.

For P.P. Texo Pvt. Ltd.


Auth. Signatory

(Authorized Signatory)

Director

Enclosures:

1. Logbook and Machine Records (Annexure A)
2. Testing Reports, Calibration Reports, Training Records (Annexure B)
3. Updated Sludge Disposal Records (Annexure C)

Mob : 8059609541

The logo for PP TEXO FAB PVT. LTD. features a stylized 'PP' monogram on the left, followed by the company name 'TEXO FAB PVT. LTD.' in a bold, sans-serif font.

GSTIN : 06AAECP5865F1ZA

Plot No - 494 Barhi Industrial Area Phase - II Hsiidc Sonipat Haryana - 131101

Date: 30.01.2025

To

The Regional Officer
Haryana State Pollution Control Board
Plot No. 1, Sector-15, Part-II
Sonipat

Subject: Reply to Show Cause Notice Ref. No. HSPCB/SR/2025/ 2659, Dated: 02.01.2025

Dear Sir/Madam,

We acknowledge the receipt of your Show Cause Notice dated 02.01.2025 regarding the alleged deficiencies observed during the inspection conducted on 13.08.2024 by the Joint Team of CPCB and HSPCB at our unit, M/s PP Texofab Pvt. Ltd., Plot No. 494, HSIIDC, Phase II, Barhi, District Gannaur, Sonipat, Haryana.

We wish to inform you that we are in receipt of your above said notice, pointing out at discrepancies observed during your inspection at our factory on 13.08.2024. In this regards we wish to appraise you that we have done compliance with all the issues, our detailed reply is as below:-

1. Specific Effluent generation is higher than specific fresh water consumption, indicating that either fresh water consumption/effluent generation/effluent discharge logbook is not properly maintained or actual production is higher than the reported production

As part of our sustainability initiatives, we have slasher dyeing machine running at 1:7 liquor ratio and our specific fresh water consumption is correct after reviewing the records of production and water consumption but there is a clerical mistake by our team mate in analysing the specific effluent generation, for that we have provided training to our operators and calibrate the water meters which has further contributed to the reduction in water consumption.

Log book and Machines record attached as Annex. No A

To address this issue, we will implement a more robust monitoring mechanism for record of water consumption and production record and provide training to our team for data monitoring.

2. The effluent analysis report provided by your team indicates deviations from permissible limits. As we have Denim slasher dyeing machines use a variety of chemicals, including indigo dye, hydrochloric acid, and other dyestuffs and after reviewing the MSDS of the usage chemicals we analysed that release of COD from the chemicals slightly lower than other conventional chemicals and all the chemicals are from the approved chemical suppliers. But on the day of inspection TDS is slightly higher than permissible limit. So we have added the testing of TDS of PETP inlet and outlet and now the limit is lower than the desired limit.

- Enhanced monitoring and testing of effluent discharge parameters by engaging NABL-accredited laboratories.

Conducting training programs for our operational staff to ensure adherence to ETP operating protocols

Testing report and Calibration report and Training record attached as Annex no B

3. Sludge disposal record not maintained properly: As observation we have now maintained separate format for monitoring of sludge generation and disposal.

Updated Sludge record attached as Annex no C

4. PETP Unit was found non-operational, however aeration tank was operational and wastewater stored in various PETP units and treated effluent was also stored in underground tank.: As our facility don't have continuous process and it runs on batch process that's the reason PETP inlet is not operational as effluent from dyeing is not there and other biological units is operational because biological units never stops for maintaining the bio culture in the wastewater

So request you to please don't initiate any action against us in this regard and please drop further proceeding in this matter and oblige.

Thank you for your understanding and guidance in this matter. We remain committed to adhering to all environmental regulations and ensuring sustainable operations.

Yours sincerely,

For PP TEXO FAB PVT. LTD.

For P.P. Texo Fab Pvt. Ltd.
Auth. Signatory

Authorized Signatory

ANNEXURE (A) DOCUMENTS

1	BOREWELL WATER, ETP INLET AND OUTLET WATER SUMMARY AND MONTH WISE DETAIL
2	DHAAL FINISHING RANGE MACHINE WATER CONSUMPTION CERTIFICATE
3	JUPITER DYING RANGE MACHINE WATER CONSUMPTION CERTIFICATE

MONTH	BOREWELL WATER	ETP INLET WATER	OUTLET WATER
Aug-24	1223	1206	1204
Sep-24	1101	1083	1078
Oct-24	1332	1314	1312
Nov-24	828	816	814
Dec-24	856	838	836

For P.P. Texo Fab Pvt. Ltd.
Auth. Signatory

August 2024

P P TEXOFAB PRIVATE LIMITED
Plot No. 494, Phase-II, Industrial Estate
Barhi Sonipat, Haryana-131001

Borwell Water

Date	Initial Reading	Final Reading	Total
1-8-24	71897	71905	8
2-8-24	71905	71905	-
3-8-24	71905	72057	152
4-8-24	72057	72057	-
5-8-24	72057	72066	9
6-8-24	72066	72066	-
7-8-24	72066	72081	15
8-8-24	72081	72090	9
9-8-24	72090	72090	-
10-8-24	72090	72315	225
11-8-24	72315	72315	-
12-08-24	72315	72315	-
13-08-24	72315	72323	8
14-08-24	72323	72341	18
15-8-24	72341	72341	-
16-8-24	72341	72483	142
17-08-24	72483	72603	120
18-08-24	72603	72705	102
19-08-24	72705	72705	-
20-08-24	72705	72705	-
21-08-24	72705	72705	-
22-08-24	72705	72705	-
23-08-24	72705	72815	110
24-08-24	72815	72928	113
25-08-24	72928	72928	-
26-08-24	72928	72928	-
27-08-24	72928	72970	42
28-08-24	72970	72981	11
29-08-24	72981	72986	5
30-08-24	72986	73049	63
31-08-24	73049	73120	71
31-08-24			

1223

For P.P. Tex Fab Pvt. Ltd.
Auth. Signatory

August - 2024

2981

ETP WATER

Date	ETP Inlet KL			ETP Outlet KL			In-3 Reading	Final Reading	Total
	Initial Reading	Final Reading	Total	Initial Reading	Final Reading	Total			
1-8-24	59970	59970	-	59759	59754	-	190869	190978	109
2-8-24	59970	59970	-	59759	59759	-	190978	191075	97
3-8-24	59970	60129	159	59759	59914	155	191075	191171	96
4-8-24	60129	60129	-	59914	59914	-	191171	191273	102
5-8-24	60129	60129	-	59914	59914	-	191273	191390	117
6-8-24	60129	60129	-	59914	59914	-	191390	191479	89
7-8-24	60129	60142	13	59914	59931	17	191479	191567	90
8-8-24	60142	60142	-	59931	59931	-	191567	191666	99
9-8-24	60142	60142	-	59931	59931	-	191666	191796	130
10-8-24	60142	60367	225	59931	60141	210	191796	191921	125
11-8-24	60367	60367	-	60141	60141	-	191921	192081	160
12-8-24	60367	60367	-	60141	60141	-	192081	192179	98
13-8-24	60367	60367	-	60141	60141	-	192179	192304	125
14-8-24	60367	60367	-	60141	60156	15	192304	192398	94
15-8-24	60367	60367	-	60156	60156	-	192398	192500	102
16-8-24	60367	60509	142	60156	60291	135	192500	192624	124
17-8-24	60509	60629	120	60291	60416	125	192624	192657	33
18-8-24	60629	60731	102	60416	60520	104	192657	192737	80
19-8-24	60731	60731	-	60520	60520	-	192737	192765	28
20-8-24	60731	60731	-	60520	60520	-	192765	192798	33
21-8-24	60731	60731	-	60520	60520	-	192798	192797	99
22-8-24	60731	60731	-	60520	60520	-	192797	193118	321
23-8-24	60731	60841	110	60520	60625	105	193118	193225	107
24-8-24	60841	60954	113	60625	60742	117	193225	193340	115
25-8-24	60954	60954	-	60742	60742	-	193340	193460	120
26-8-24	60954	60954	-	60742	60742	-	193460	193516	56
27-8-24	60954	61019	65	60742	60802	60	193516	193632	116
28-8-24	61019	61019	-	60802	60802	-	193632	193714	82
29-8-24	61019	61019	-	60802	60802	-	193714	193804	90
30-8-24	61019	61074	55	60802	60877	75	193804	193904	100
31-8-24	61074	61176	102	60877	60967	90	193904	193983	79

1206

1204

For P.P. Texo Fab Pvt. Ltd.
 Auth. Signatory

sep-2024

P P TEXOFAB PRIVATE LIMITED
Plot No. 494, Phase-II, Industrial Estate
Barhi Sonapat, Haryana-131001

Borwell Water

DATE	Initial Reading	Final Reading	Total
01-09-24	73120	73120	-
02-09-24	73120	73197	77
03-09-24	73197	73297	100
04-09-24	73297	73314	17
05-09-24	73314	73314	0
06-09-24	73314	73314	-
07-09-24	73314	73410	96
08-09-24	73410	73430	20
09-09-24	73410	73420	10
10-09-24	73420	73440	20
10-09-24	73440	73445	5
11-09-24	73445	73465	20
12-09-24	73465	73467	2
13-09-24	73467	73517	50
14-09-24	73517	73529	12
15/9/24	73529	73534	5
16/9/24	73534	73538	4
17/9/24	73538	73549	11
18/9/24	73549	73558	9
19/9/24	73558	73744	186
20/9/24	73744	73838	94
21/9/24	73838	73884	46
22-09-24	73884	73894	10
23-09-24	73894	73899	5
24-09-24	73899	73899	-
25-09-24	73899	73918	19
26-09-24	73918	74001	83
27/9/24	74001	74204	203
28/9/24	74204	74278	74
29/9/24	74278	74278	-
30/9/24	74278	74283	5

1101

For P.P. Texo Fab Pvt. Ltd.
Auth. Signatory

Sep - 2024

2983 WATER

Date	ETP Inlet KL			ETP Outlet KL			Initial Reading	Final Reading	Total
	Initial Reading	Final Reading	Total	Initial Reading	Final Reading	Total			
1-9-24	61176	61176	-	59759	59759	-	193922	194088	166
2-9-24	61176	61253	77	59759	59849	90	194023	194177	154
3-9-24	61253	61348	95	59849	59926	77	194177	194300	123
4-9-24	61348	61367	19	59926	59959	33	194300	194389	89
5-9-24	61367	61367	-	59926	59926	-	194389	194422	33
6-9-24	61367	61367	-	59926	59926	-	194422	194537	115
7-9-24	61367	61458	91	59926	60011	85	194537	194632	95
8-9-24	61458	61458	-	60011	60011	-	194632	194738	106
9-9-24	61458	61458	-	60011	60011	-	194738	194825	87
10-9-24	61458	61458	-	60011	60011	-	194825	194964	139
11-9-24	61458	61458	-	60011	60011	-	194964	195069	105
12-9-24	61458	61458	-	60011	60011	-	195069	195149	80
13-9-24	61458	61520	62	60011	60079	68	195149	195262	113
14-9-24	61520	61545	25	60079	60079	-	195262	195357	95
15-9-24	61545	61545	-	60079	60079	-	195357	195477	120
16-9-24	61545	61545	-	60079	60079	-	195477	195562	85
17-9-24	61545	61545	-	60079	60079	-	195562	195660	98
18-9-24	61545	61545	-	60079	60106	27	195660	195764	104
19-9-24	61545	61725	180	60106	60275	169	195764	195822	58
20-9-24	61725	61811	86	60275	60355	80	195822	195922	100
21-9-24	61811	61866	55	60355	60421	66	195922	196021	99
22-9-24	61866	61866	-	60421	60421	-	196021	196127	106
23-9-24	61866	61866	-	60421	60421	-	196127	196236	109
24-9-24	61866	61866	-	60421	60421	-	196236	196338	102
25-9-24	61866	61970	104	60421	60525	104	196338	196463	125
26-9-24	61970	62173	203	60525	60729	204	196463	196560	97
27-9-24	62173	62259	86	60729	60664	-65	196560	196661	101
28-9-24	62259	62259	-	60664	60664	-	196661	196796	135
29-9-24	62259	62259	-	60664	60664	-	196796	196945	149
30-9-24	62259	62259	-	60664	60685	21	196945	197044	99
							197044	197044	100

1083

1078

For P.P. Texo Fab Pvt. Ltd.
 Auth. Signatory

October → 2024

P.P. TEXOFAB PRIVATE LIMITED
Plot No. 494, Phase-II, Industrial Estate
Badli Sonapat, Haryana-131001

DATE	Initial Reading	Final Reading	
1-10-24	74283	74289	6
2-10-24	74289	74295	6
3-10-24	74295	74300	5
4-10-24	74300	74313	13
5-10-24	74313	74322	9
6-10-24	74322	74327	5
7-10-24	74327	74338	11
8-10-24	74338	74458	112
9-10-24	74450	74457	7
10-10-24	74457	74576	—
11-10-24	74457	74638	181
12-10-24	74576	74638	62
13-10-24	74638	74638	—
14-10-24	74638	74638	—
15-10-24	74638	74638	—
16-10-24	74638	74653	+15
17-10-24	74638	74722	84
18-10-24	74653	74750	97
19-10-24	74722	74750	28
20-10-24	74750	74751	1
21-10-24	74750	74762	12
22-10-24	74751	74808	57
23-10-24	74762	74952	190
24-10-24	74808	75037	229
25-10-24	74952	75041	89
26-10-24	75037	75046	9
27-10-24	75041	75052	11
28-10-24	75046	75056	4
29-10-24	75052	75059	7
30-10-24	75059	75059	—
31-10-24	75059	75059	—

1332

For P.P. Texofab Pvt. Ltd.
Auth. Signatory

October → 2024

2985 ETP WATER

P P TEXOFAB PRIVATE LIMITED

Plot No. 494, Phase-II, Industrial Estate

Bardhaman, Haryana-131001

25

Date	ETP Inlet KL			ETP Outlet KL			Initial Reading	Final Reading	Total
	Initial Reading	Final Reading	Total	Initial Reading	Final Reading	Total			
1-10-24	62259	62259	-	60685	60685	-	197044	197195	81
2-10-24	62259	62259	-	60685	60685	-	197195	197213	82
3-10-24	62259	62259	-	60685	60685	-	197213	197310	97
4-10-24	62259	62259	-	60685	60685	-	197310	197401	91
5-10-24	62259	62350	91	60685	60770	85	197401	197487	86
6-10-24	62350	62396	46	60770	60822	52	197487	197605	118
7-10-24	62396	62396	-	60822	60822	-	197605	197696	91
8-10-24	62396	62506	110	60822	60922	100	197696	197812	116
9-10-24	62506	62506	-	60922	60922	-	197812	197913	101
10-10-24	62506	62506	-	60922	60922	10	197913	198005	92
11-10-24	62506	62686	180	60922	61107	185	198005	198109	104
12-10-24	62686	62746	60	61107	61172	65	198109	198199	90
13-10-24	62746	62746	-	61172	61172	-	198199	198283	86
14-10-24	62746	62746	-	61172	61172	-	198283	198327	109
15-10-24	62746	62746	-	61172	61172	-	198327	198439	93
16-10-24	62746	62830	84	61172	61252	80	198439	198572	108
17-10-24	62830	62920	90	61252	61342	90	198572	198680	110
18-10-24	62920	62966	46	61342	61392	50	198680	198790	95
19-10-24	62966	62966	-	61392	61392	-	198790	198885	86
20-10-24	62966	62966	-	61392	61392	-	198885	198971	103
21-10-24	62966	63023	57	61392	61445	53	198971	199074	106
22-10-24	63023	63208	185	61445	61625	180	199074	199180	79
23-10-24	63208	63449	241	61625	61865	240	199180	199239	83
24-10-24	63449	63527	78	61865	61946	81	199239	199325	92
25-10-24	63527	63527	-	61946	61946	-	199325	199437	85
26-10-24	63527	63527	-	61946	61946	-	199437	199519	94
27-10-24	63527	63573	46	61946	61997	51	199519	199606	190
28-10-24	63573	63573	-	61997	61997	-	199606	199726	123
29-10-24	63573	63573	-	61997	61997	-	199726	199849	98
30-10-24	63573	63573	-	61997	61997	-	199849	199947	60
31-10-24	63573	63573	-	61997	61997	-	199947	200007	60

1314

1312

For P.P. Texo Fab Pvt. Ltd.

Auth. Signatory

NOVEMBER 2024		Garwell		Total
Date	Initial Reading	Final Reading		
1/11/24	75059	75061		2
2/11/24	75061	75064		3
3/11/24	75064	75066		2
4/11/24	75066	75074		8
5/11/24	75074	75075		1
6/11/24	75075	75085		10
7/11/24	75085	75241		156
8/11/24	75241	75320		79
9/11/24	75320	75326		6
10/11/24	75326	75321		5
11/11/24	75331	75336		5
12/11/24	75336	75340		4
13/11/24	75340	75346		6
14/11/24	75346	75445		99
15/11/24	75445	75455		10
16/11/24	75455	75460		5
17/11/24	75460	75460		-
18-11-2024	75460	75460		-
19-11-2024	75460	75460		-
20-11-2024	75460	75460		10
21-11-2024	75460	75470		79
22-11-2024	75470	75715		166
23-11-2024	75549	75715	A - Y	
24-11-2024	S U	75724		9
25-11-2024	75715	75726		2
26-11-2024	75724	75765		39
27-11-2024	75726	75767		2
28-11-2024	75765	75770		3
29-11-2024	75767	75883		113
30-11-2024	75770			

828

For P.P. Texo Fab Pvt. Ltd.
Auth. Signatory

November → 2024

2987 WATER

P P TEXOFAB PRIVATE LIMITED

Plot No. 494, Phase-II, Industrial Estate

Barhi Sahib, Haryana-131001

Date	ETP Inlet KL			ETP Outlet KL			Initial Reading		Final Reading
	Initial Reading	Final Reading	Total	Initial Reading	Final Reading	Total	Initial Reading	Final Reading	
1-11-24	63573	63573	—	61997	61997	—	200067	200072	65
2-11-24	63573	63573	—	61997	61997	—	200072	200132	68
3-11-24	63573	63573	—	61997	61997	—	200132	200206	73
4-11-24	63573	63573	—	61997	61997	—	200206	200281	75
5-11-24	63573	63573	—	61997	61997	—	200281	200366	85
6-11-24	63573	63573	—	61997	61997	—	200366	200456	90
7-11-24	63573	63723	150	61997	62149	148	200456	200551	95
8-11-24	63723	63813	90	62149	62230	88	200551	200648	97
9-11-24	63813	63813	—	62230	62230	—	200648	200723	75
10-11-24	63813	63813	—	62230	62230	—	200723	200804	81
11-11-24	63813	63813	—	62230	62230	—	200804	200893	84
12-11-24	63813	63813	—	62230	62230	—	200893	200978	85
13-11-24	63813	63813	—	62230	62230	—	200978	201066	88
14-11-24	63813	63908	95	62230	62237	7	201066	201168	110
15-11-24	63908	63908	—	62237	62327	90	201168	201278	96
16-11-24	63908	63908	—	62327	62327	—	201278	201374	97
17-11-24	63908	63908	—	62327	62327	—	201374	201467	96
18-11-24	63908	63908	—	62327	62327	—	201467	201522	97
19-11-24	63908	63908	—	62327	62333	6	201522	201568	53
20-11-24	63908	63949	41	62333	62369	36	201568	201697	46
21-11-24	63949	63949	—	62369	62449	80	201697	201816	124
22-11-24	64024	64024	75	62449	62449	80	201816	201965	124
23-11-24	64024	64189	165	62449	62609	160	201965	202085	149
24-11-24	5	4	1	62609	62609	—	202085	—	—
25-11-24	64189	64189	—	62609	62609	—	—	202263	120
26-11-24	64189	64189	—	62609	62609	—	202263	202391	178
27-11-24	64189	64249	60	62609	62664	55	202391	202520	125
28-11-24	64249	64249	—	62664	62674	10	202520	202647	130
29-11-24	64249	64289	35	62674	62707	33	202647	202773	127
30-11-24	64289	64389	100	62707	62811	104	202773	202960	126
									127

816

814

For P.P. Texofab Pvt. Ltd.
Auth. Signatory

December 2024

2988

28

P P TEXOFAB PRIVATE LIMITED
Plot No. 494, Phase-II, Industrial Estate
Bahi Sonapat, Haryana-131001

Borewell water			
Borewell			
DATE	Initial Reading	Finel Reading	Total
01-12-24	75883	75889	6
02-12-24	75889	75898	9
03-12-24	75898	75903	5
04-12-24	75903	75907	4
05-12-24	75907	75948	41
06-12-24	75948	76133	185
07-12-24	76133	76205	72
08-12-24	76205	76210	5
09-12-24	76210	76210	-
10-12-24	76210	76215	5
11-12-24	76215	76234	19
12-12-24	76234	76286	52
13-12-24	76286	76314	28
14-12-24	76314	76320	6
15-12-24	76320	76324	4
16-12-24	76324	76341	17
17-12-24	76341	76474	133
18-12-24	76474	76525	51
19-12-24	76525	76543	18
20-12-2024	76543	76608	65
21-12-24	76608	76622	14
22-12-24	76622	76632	10
23-12-24	76632	76632	-
24-12-24	76632	76632	-
25-12-2024	76632	76640	8
26-12-2024	76640	76640	-
27-12-2024	76640	76691	51
28-12-2024	76691	76693	2
29-12-2024	76693	76693	-
30-12-2024	76693	76739	46
31-12-2024			

856

For P.P. Texo Fab Pvt. Ltd.
Attn: Signatory

December → 2024

2989

ETP WATER

P P TEXOFAB PRIVATE LIMITED
 Plot No. 494, Phase-II, Industrial Estate
 Barhi Sonapat, Haryana-131001

29

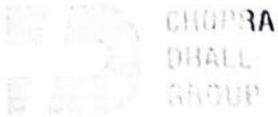
Date	ETP Inlet KL			ETP Outlet KL			Initial Reading	Final Reading	Total
	Initial Reading	Final Reading	Total	Initial Reading	Final Reading	Total			
1-12-24	64389	64389	-	62811	62811	-	202960	203086	126
2-12-24	64389	64389	-	62811	62811	-	203086	203198	112
3-12-24	64389	64389	-	62811	62811	-	203198	203240	42
4-12-24	64389	64398	-	62811	62811	-	203240	203324	84
5-12-24	64398	64414	16	62811	62825	14	203324	203374	50
6-12-24	64414	64594	180	62811	63001	190	203374	203329	-45
7-12-24	64594	64674	80	63001	63103	102	203329	203611	282
8-12-24	64674	64674	-	63103	63103	-	203611	203676	65
9-12-24	64674	64674	-	63103	63103	-	203676	203803	127
10-12-24	64674	64674	-	63103	63103	-	203803	203906	103
11-12-24	64674	64689	15	63103	63126	23	203906	204002	96
12-12-24	64689	64739	50	63126	63177	51	204002	204104	102
13-12-24	64739	64764	25	63177	63208	31	204104	204209	105
14-12-24	64764	64764	-	63208	63208	-	204209	204290	81
15-12-24	64764	64764	-	63208	63208	-	204290	204368	78
16-12-24	64764	64785	21	63208	63208	-	204368	204469	101
17-12-24	64785	64915	130	63208	63340	132	204469	204579	110
18-12-24	64915	64965	50	63340	63396	56	204579	204681	102
19-12-24	64965	64984	19	63396	63412	16	204681	204782	101
20-12-24	64984	65047	63	63412	63477	65	204782	204890	108
21-12-24	65047	65047	-	63477	63477	-	204890	205009	119
22-12-24	65047	65047	-	63477	63477	-	205009	205079	70
23-12-24	65047	65047	-	63477	63477	-	205079	205079	0
24-12-24	65047	65047	-	63477	63477	-	205079	205079	0
25-12-24	65047	65047	-	63477	63477	-	205079	205102	23
26-12-24	65047	65078	31	63477	63477	-	205079	205188	109
27-12-24	65078	65078	-	63477	63530	53	205102	205341	239
28-12-24	65078	65191	113	63530	63571	41	205188	205480	292
29-12-24	65191	65191	-	63571	63571	-	205341	205560	219
30-12-24	65191	65177	-14	63571	63623	52	205480	205647	167
31-12-24	65177	65236	59	63623	63647	24	205647	205826	179

838

836

For P.P. Tex Fab Pvt. Ltd.
 Auth. Signatory

2990 - A



CHOPRA
DHALL
GROUP

Offering High Performance
1959

DHALL ENTERPRISE & ENGINEERS PVT. LTD.

PO Saijpur Bogha, Naroda Road,
Ahmedabad 382 345, Gujarat, INDIA
T : +91-79-22820383

E : dhall@dhallgroup.com, W : www.chopra-dhall.com

O : Surat, Mumbai, Delhi, Kolkata, Dhaka, Istanbul, Cairo, Tehran,
Tashkent, Sao Paulo, Bogota, Mexico City, Ho Chi Minh City, Jakarta

To,
M/s. P.P. TEXOFAB PVT.LTD.
PLOT NO.492, BARHI INDUSTRIAL AREA
PHASE-2,
SONIPAT, HARYANA

Date : 04/08/2022

Kind Attn : Mr. Kumud

Dear Sir,

Sub : Electricity Power, Steam and Water Consumption for Dhall's Finishing
Machine

We take reference to your E-mail dated 03/08/2022, regarding the above
mentioned subject matter and we are furnishing the details are as under :-

Electricity Power Connected Load	:	208 hp app.
Steam Consumption	:	2000kgs/Hr
Water Consumption	:	500Liter/Hr

Thanking you,

Yours faithfully
FOR DHALL ENTERPRISES & ENGINEERS PVT.LTD.

[Signature]
BHUPEN SHARMA
CHIEF ENGINEER

MACHINE - 1

For P.P. Texo Fab Pvt. Ltd.
[Signature]
Auth. Signatory

MACHINE - 2

JUPITER

10/11/2022

10/11/2022

UTILITY DATA SHEET

MACHINE NAME	ELECTRICAL LOAD -KW		WATER -M3/HR	STEAM CONSUMPTION - Ton / Hr	STEAM PRESSURE	AIR CONSUMPTION	AIR PRESSURE
	CONNECTED FIXED LOAD APPROX.	UTILITY LOAD APPROX.	WATER CONSUMPTION M3/HR	STEAM Ton / Hr		CFM/hr	
SHEET DYEING 3-R-3-2SBPC	245KW	98KW	4M ³	1.6	DRYER SECTION - 4.5 BAR SIZE BOX - 2.5 BAR	70 CFM	6 BAR
COLOUR KITCHEN 8 VESSELS			LIQUID INDIGO - NIL	0.4		COOKER & SULPHUR VESSELS - 3.5 BAR	NIL
WARPING M/C	30KW	12KW	NIL	NIL	NIL	35 CFM	6 BAR

To BELM...

For P.P. Texo Fab Pvt. Ltd.

 AUTH. Signatory

VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

STATE OF HARYANA & ORS.**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **19th** day of **May**, 2025

Accepted, identified and certified subjected to the terms of the fees.


[SIDDHARTH BATRA] [ARCHNA YADAV]


[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]
Advocates

P P TEXOFAB PRIVATE LIMITED
Plot No. 494, Phase-II, Industrial Estate
Barhi Sonapat, Haryana-131001
Client
For P.P. Texo Fab Pvt. Ltd.

Director



TEXO FAB PVT. LTD.

GSTIN : 06AAECP5865F1ZA

Plot No. 494 Phase II Barhi (Sonipat) Haryana 131001

BOARD RESOLUTION

CERTIFIED TRUE COPY OF RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF M/S PP TEXO FAB PVT. LTD., HELD ON 19TH OF FEBURARY 2025, AT 11:00 AM AT THE REGISTERED OFFICE: PLOT NO. 494 PHASE -2 BARHI INDUSTRIAL AREA (SONIPAT)- 131101.

RESOLVED THAT Mr. Ravinder Kumar, General Manager of M/s PP Texo Fab Pvt Ltd be and is hereby authorized on behalf of M/s PP Texo Fab Pvt. Ltd., to initiate, file, defend, represent, and conduct legal cases, or claims in any court of law, tribunal, or any other judicial or quasi- judicial authority in connection with the business or matters of the LLP.

RESOLVED FURTHER THAT Mr. Ravinder Kumar is authorized to sign,verify , and submit all necessary documents,affidavits,pleadings,application and undertakings and to appoint advocates, solicitors, and other professional as may be required for such proceedings.

RESOLVED FURTHER THAT all action taken by Mr. Ravinder Kumar, in connection with the above matters be and are hereby ratified and conf.....

For PP Texo Fab Pvt. Ltd

For P.P. Texo Fab Pvt. Ltd.

Managing Director

(Subash Singh)

Director

PP Texo Fab Pvt. Ltd

For P.P. Texo Fab Pvt. Ltd.

Director

(Yash singh)

Director

<p style="text-align: right;">Download Date: 07/02/2025</p> <div style="display: flex; justify-content: space-between;">   </div> <p style="text-align: center;">ਭਾਰਤ ਸਰਕਾਰ Government of India</p> <div style="text-align: center;">  <p>ਰਵਿੰਦਰ ਕੁਮਾਰ Ravinder Kumar ਜਨਮ ਮਿਤੀ/DOB: 10-05-1980 ਲਿੰਗ/ MALE</p> </div> <p style="text-align: right;">Issue Date: 14/12/2011</p> <p style="text-align: center;">6567</p> <p style="text-align: center;">ਮੋਰਾ ਮਾਧਾਰ, ਮੋਰੀ ਪਛਾਣ</p>	<div style="display: flex; justify-content: space-between;">   </div> <p style="text-align: center;">ਭਾਰਤੀ ਵਿਲੱਖਣ ਪਛਾਣ ਅਥਾਰਟੀ Unique Identification Authority of India</p> <p>ਪਤਾ: S/O ਹਜ਼ਾਰੀ ਲਾਲ, ਮਿੰਡ ਅਤੇ ਭਾਰਖਾਨਾ, ਰਾਣੀਪੁਰ ਗੋਰਮੰਡ, ਪਠਾਨਕੋਟ, ਰਾਣੀਪੁਰ, ਗੁਰਦਾਸਪੁਰ, ਪੰਜਾਬ, 145023</p> <p>Address: S/O Hazari Lal, V.P.O. RANIPUR TEH. PATHANKOT, Ranipur, Dist. Gurdaspur, Punjab, 145023</p> <div style="text-align: center;">  <p>6567</p> </div> <p style="text-align: center;">  1987  help@uidai.gov.in  www.uidai.gov.in </p>
--	--

Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Wed, May 21, 2025 at 2:48 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Archana Yadav <archna.yadav@satramdass.com>

 Paperbook-NGT REPLY-R47 Madni Textile Mills Pvt Ltd.pdf

 Paperbook-NGT REPLY-R48 Dhruv Global_Redacted.pdf

 Paperbook -NGT REPLY-R44 SINO_Redacted.pdf

 Paperbook-NGT REPLY-R38 Bansal Processing_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

SDB
SATRAM DASS B & CO.
ADVOCATES

8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

2 attachments

 Paperbook-NGT REPLY-R19 KANODIA_Redacted.pdf
12871K

 Paperbook-NGT REPLY-R43 PP TEXOFAB_Redacted.pdf
11747K